

(2021) 07 UK CK 0193

In the Uttarakhand High Court

Case No : Anticipatory Bail Application No. 5 Of 2018

D.S. Sharma & Others

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 26-07-2021

Acts Referred:

Citation : (2021) 07 UK CK 0193

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Aditya Singh, Dinesh Chauhan

Final Decision : Dismissed

Judgement

Manoj Kumar Tiwari, J

1. This anticipatory bail application was filed in the year 2018, while applicants were apprehending arrest pending investigation. Now, investigation is concluded and charge-sheet has been filed in court.
2. In view of such development, Mr. Aditya Singh, learned counsel for the applicants seeks permission to withdraw this anticipatory bail application with liberty to file fresh.
3. In the interest of justice, permission granted.
4. Accordingly, anticipatory bail application is dismissed as withdrawn with the aforesaid liberty.